

ITEM NO.43

COURT NO.8

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.309/2003

LAXMI NARAIN MODI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for permission to file rejoinder affidavit, directions, permission to file additional affidavit, permission to file additional documents, permission to file submission and office report)

WITH

W.P.(C) No. 330/2001

(With appln.(s) for directions)

W.P.(C) No. 44/2004

(With appln.(s) for directions and exemption from filing O.T. and may refer to remarks)

W.P.(C) No. 688/2007

(With appln.(s) for stay)

SLP(C) No. 14121/2009

(Refund of cost and Office Report)

Date : 06/02/2015 These matters were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE UDAY UMESH LALIT

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Sanjay Kumar

Date: 2015.02.09

16:25:42 IST

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in WP 688/07

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in SLP 14121/09

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Mr. S.C. Varma, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

W.P.(C) No. 330/2001 (Common Cause v. Union of India)

We have heard learned counsel for the parties.

The prayer in W.P.(C) No.330 of 2001 [Common Cause v. Union of India] is for enforcement of standards laid down by the Bureau of Indian Standards in IS 8895:1978 regarding the disposal of animal wastes and slurry and IS 1982:1971 regarding ante-mortem and post-mortem inspection of meat animals.

The Secretary in the Ministry of Consumer Affairs, Food and Public Distribution, Government of India should inform Mr. K. Radhakrishnan, Sr. Advocate appearing for Union of India, within three weeks as to whether the standards that have been laid down require any review or

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update and/or modification due to the passage of time.

By an order dated 23.08.2012, this Court had directed setting up of State Committees for overseeing the functioning of the slaughter houses. The Chairman of each State Committee is the Secretary in the Department of Urban Development in the State Government.

For monitoring the meetings of the activities of the State Committees, we nominate, as the nodal officer, the Secretary in the Ministry of Urban Development,

Government of India, who will coordinate with the State Committees and obtain information from them as required from time to time. In the first instance, the Secretary in the Ministry of Urban Development, Government of India (the Nodal Officer) will ascertain and state on affidavit whether all the States have set up the Committee in terms of the order passed by this Court on 23.08.2012 and whether they are functioning in terms of paragraph 4 of the order dated 27.08.2013.

The Nodal Officer will also inform us whether the Prevention of Cruelty to Animals (Slaughter House) Rules, 2000 are being implemented and enforced and whether the broad framework prepared by the Ministry of Environment and Forests, Government of India for the State Committees for slaughter houses is being followed. The needful be done within four weeks.

List this matter on 27th March, 2015.

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W.P.(C) No. 44/2004 (People for Ethical Treatment of Animals v. Union of India & Ors.)

Tag with W.P.(C) No.330/2001.

Writ Petition(Civil) No.309/2003 (Laxmi Narain Modi v. Union of India & Ors.)

The petitioner is said to have passed away.

Since the issues raised in the petition are similar to the earlier petition, viz., W.P.(C) No.330 of 2001 [Common Cause v. Union of India], we dispose of this writ petition.

However, we grant liberty to the learned counsel appearing in this petition to make their submissions in the petition filed by Common Cause.

Pending applications, if any, are also disposed of.

Writ Petition(Civil) No.688/2007 (Sushil Kumar v. State of U.P. & Ors.)

This petition pertains to the slaughter house in

Meerut, Uttar Pradesh.

We are not inclined to entertain this petition. The
petition is accordingly dismissed.

However, we grant liberty to the petitioner to
agitate the issues relating to the slaughter house in
Meerut before an appropriate forum.

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SLP(C) No.14121 of 2009 (Hansraj Bhardwaj v. Union of
India & Anr.)

We are not inclined to interfere with the impugned
judgment. The special leave petition is dismissed.

(SANJAY KUMAR-I)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER